

IN THE NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH AT AHMEDABAD

ITEM No. 6

TP 98 of 2019 [CP(IB) 501 of 2019]

Order under Section U/s 7 of IBC Code,2016

IN THE MATTER OF:

Shobhit Ram Shah & Ors

.....Applicant

v/s

Sai Prakash Properties Ddevelopment Ltd

.....Respondent

Order delivered on ..15/07/2021

Coram:

Mr. Abni Ranjan Kumar Sinha, Hon'ble Member(J)

Mr.Virendra Kumar Gupta, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Natasha Dhruman Shah, Advocate.

For the Respondent :

ORDER

Ld. Counsel appearing on behalf of the applicant submitted that this matter has already been disposed of on 08.04.2021. Hence, it seems that matter is wrongly listed. The matter stands removed from the cause list.

(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)

-SD-

(ABNI RANJAN KUMAR SINHA)
MEMBER (JUDICIAL)

Sudha